

hazardous chemicals for ripening of fruits and to take legal action for violation of the above provision of the Act/Regulations. The State Governments have also been advised to educate the public through print and electronic media against consumption of such artificially ripened fruits and vegetables. State Governments have taken measures in this regard, such as ordering the Food Safety Officer (FSOs) Designated Officers (DOs) to keep watch on fruit markets, inspection of fruit market, fruit stalls/ godowns, taking samples of fruits, vegetables and milk, educating fruit vendors to refrain from using these chemicals, etc.

Release of funds to Rajasthan under RAN

†891. SHRI ASHK ALI TAK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the amount of funds yet to be received by the State Government of Rajasthan from the Central Government under the provisions of Rashtriya Arogya Nidhi (RAN) for providing free medical facility to the members of the families belonging to below poverty line; and

(b) by when the said amount would be released to the State Government?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) There is no balance amount to be released to State Government of Rajasthan.

(b) However, the State Government was asked to fulfill the following conditions stipulated under the guidelines of the State Illness Assistance Fund when request for releasing of funds received from Government of Rajasthan:

(i) Memorandum of Association, (ii) Rule and Regulation of the Society, (iii) Registration of Society Certificate, (iv) Documentary proof (photocopy of the pass book of the Bank Accounts in the name of Society) confirming that the contribution made by the Rajasthan Government has been credited to the society, (v) Application form for Central Assistance duly filled in, (vi) Account of the Society shall be audited by AG, Rajasthan and (vii) List of hospital recognized by the State Government for the purpose.

Release of further grants to the Government of Rajasthan will depend on fulfilment of above conditions and submission of the information.

†Original notice of the question was received in Hindi.

Prevention of spread of H1N1 virus

892. SHRI H.K. DUA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether H1N1 (swine flu) virus has again been detected in some parts of the country;
- (b) if so, the details thereof;
- (c) how many cases for H1N1 patients have been found in Delhi alone;
- (d) the steps being taken to ensure medical relief; and
- (e) the steps being taken to prevent the spreads of H1N1 virus epidemic?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) Yes. Cases of Influenza A H1N1 have been reported from Rajasthan, Delhi, Punjab, Haryana, Chandigarh, Gujarat and Madhya Pradesh since 1st January, 2013.

(c) 834 laboratory confirmed cases have been reported as on 26.02.2013 in National Capital Territory of Delhi.

(d) and (e) Ministry of Health & FW has provided guidelines on screening & categorization of patients, laboratory diagnosis, infection control, home care and clinical management. The drug Oseltamivir available with the Central Government has been supplied, as per requisition, to the States. This drug can also be procured by the States locally. Technical support is provided for surveillance through Integrated Disease Surveillance Programme. To facilitate laboratory diagnosis through a network of 26 laboratories in Government Sector, in addition to the earlier support given for strengthening these laboratories, support for diagnostic reagents for diagnosis of Influenza A H1N1 is being given. Personal Protective Equipment, surgical masks and N-95 masks have also been provided. States have been addressed to increase awareness among public for adopting simple public health measures such as hand washing, covering the mouth while coughing, sneezing and avoiding crowded places.

Launch of NUHM

893. SHRI HUSAIN DALWAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: